

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 213 – IA/717(AHM)2024
In
CP(IB) 59 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd
V/s
Doshion Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal Vaishnav, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

This is an application filed under Section 34(3) of the Insolvency and bankruptcy Code, 2016 by applicant / RP and sought following relief.

- a) *Direct the respondents to sign and authenticate the financial statement for the year 2021-22.*
- b) *Pass such orders/directions as this Hon'ble Bench may deem fit and proper in the facts and circumstances of the instant case;*

We have heard the Learned Counsel for the Applicant and perused the record.

Let notice be issued to the Respondent returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 23.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)